

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 102
(IB)-2410/(ND)2019**

Under Section: 7 of IBC.

In the matter of:

Reliable Finance Corpn Pvt. Ltd.

....**Applicant**

Vs.

Nature India Communique Ltd.

....**Respondent**

Order delivered on 14.01.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Ms. Sanchita Bhardwaj, PCS

For the Respondent :

ORDER

None appears for the Corporate Debtor. Right to file reply of the Corporate Debtor was closed on 22.11.2019. Learned counsel for the applicant is directed to file the supporting documents with respect to loan agreement and their legal status with respect to lending of money without it being a bank or NBFC.

Learned counsel further seeks permission to file a fresh form No. 2 stating that name mentioned in the application of the Insolvency Professional seeks to withdraw the consent due to latest IBBI amended rules regarding age limit. List on 10.02.2020.

Sd/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

Mukesh

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

